

[Shri S. M. Banerjee]

Shri Tangamani and we do not know what is the answer. If an engine is not working properly and a driver says that he is not going to have that engine, he is given a chargesheet. The hon. Minister wanted such instances. I can give him many instances. If the train is late due to bad coal or due to other reasons, he is asked to go and reach the destination in time. Much has been said in this House about the late running of the trains. The time table has been adjusted in a particular way. Suppose a train starts from Delhi at a particular time. Supposing it is to reach Howrah at 10 A.M., it must reach Howrah exactly at 10 A.M. If the train is late in between, that is not taken into account. The driver should see that train reaches at 10 A.M., whether with less passengers, or more passengers, whether with driver or without driver. Drivers have a genuine complaint that they are made to work like this and certain factors which are responsible for the accidents are not satisfactorily attended to and there is no proper supervision over maintenance of rolling stock.

Of course, we cannot get back the lives of those who have been killed in these accidents; but we should try and see that such accidents do not take place in future. I once again associate myself with the sentiments expressed by my hon. friends and earnestly request the hon. Minister to consider seriously whether this group of pensioners should be allowed to be in the Railway Board or whether they should not be made to resign and that will be good for the railway employees, whether of class II or class III, because they cannot share the responsibility of the Board.

Mr. Chairman: The House will now take up Private Members' Business.

Shri T. B. Vittal Rao: I have a submission to make. In view of the im-

portant nature of the discussion, I request that more time may be allotted for this, because many more Members want to participate. We need not adhere rigidly to the rules.

Mr. Chairman: That will be considered the next day by the Speaker.

14.32 hrs.

HINDU SUCCESSION (AMENDMENT) BILL*

(INSERTION OF NEW SECTION 23A) BY
SHRI AJIT SINGH SARHADI

Shri Ajit Singh Sarhadi (Ludhiana): I beg to move for leave to introduce a Bill further to amend the Hindu Succession Act, 1956.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Succession Act, 1956."

The motion was adopted.

Shri Ajit Singh Sarhadi: Sir, I introduce the Bill.

FILM INDUSTRY WORKERS (IMPROVEMENT OF WORKING CONDITIONS) BILL*

By SHRI GORAY

Shri Goray (Poona): Sir, I beg to move for leave to introduce a Bill to provide machinery for fixation of wages and for improvement of working conditions of workers in the Film Industry.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to provide machinery for fixation of wages for improvement of working conditions of workers in the Film Industry."

The motion was adopted.